

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-30-2020
&
LD-VC-OCW-41-2020

M/s. Swapna Developers

.... Petitioner

V e r s u s

**South Goa Planning &
Development Authority and anr.**

..... Respondents

Mr. Y. V. Nadkarni, Advocate with Adv. S. Kamat for the Petitioner.
Mr. Nigel Cost Frias with Mr. Gaurish Malik, Advocate for the Intervenor

CORAM: DAMA SESHADRI NAIDU, J.
DATE: 24th August, 2020.

ORDER:

Heard the learned counsel for the petitioner and the learned counsel for the respondents. As the applicant is the original complainant at whose behest the proceedings were initiated and the impugned order resulted, I reckon it is a necessary party. The Court allows it to come on record.

2. The intervention application thus stands disposed of. The petitioner to make necessary amendments.

3. Post the matter on 15/9/2020.

DAMA SESHADRI NAIDU, J.

AP/-